

SL. No.2

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16 .11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/1750/2023 in CP (IB) No.384/7/HDB/2018</b>
<b>NAME OF THE COMPANY</b>	<b>Galada Power and Telecommunication Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Stressed Assets Stabilization Fund</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Galada Power and Telecommunication Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA (IBC)/1750/2023**

**Present:** Ld. Counsel VVSN Raju for the Applicant.

Issue notice to the Respondents and file proof of service. Counter if any, to be filed before the next date of hearing. **Matter is adjourned to 02.01.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**